few cases where the expenditure is not uniformly spread over the year and larger provision is required to meet the likely payments next month. The items where larger provision is required have been detailed along with the explanations for the additional requirements in para 4 of the Note to the Statement of 'Vote on Account'.

Appropriation

The question was proposed.

THE DEPUTY CHAIRMAN: Now that there is a little quiet in the House. I do not know what things have been said and what things have been taken down. Once again, I shall have to look through every word, full stop, comma, very carefully because I may not have fully followed everything. Therefore, I shall reserve the right of expunction when I have read through the proceedings of today.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, if you would permit me to say a few words, I would like to say that I feel very sorry that such things took place in this House. We have been sitting down patiently and we would like order to be restored in this House. What I personally felt very hurt about was that a Member should ask the Chair to act in a particular manner. I think the Chair should take firm action about this; otherwise, there will be an end to every thing in this House.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Madam, I entirely agree with my hon, friend, Shri Dahyabhai Patel I would like to know what has been your ruling. Either the words spoken by Mr Bhupesh Gupta should be expunged, or he should be asked to withdraw before he comes back again.

SHRI DAHYABHAI V. PATEL: Not expunged; he should withdraw them.

THE DEPUTY CHAIRMAN: I have asked him to withdraw and the words should be expunged. I am absolutely in agreement with the observations of the two hon. Members.

The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1964-65, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI TARKESHWARI SINHA: Madam, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE APPROPRIATION BILL, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): Madam, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, as passed by the Lok Sabha, be taken into consideration."

This Bill arises out of the Supplementary Demands of Rs. 83.46 crores voted by the Lok Sabha on March 11, 1964, and the expenditure of Rs. 95:65 crores charged on the Consolidated Fund of India, as detailed in the Supplementary Demands presented to the House on February 18, 1964 Explanations in support of Demands have, as usual, been given in the foot-notes below the Supplementary Demand Statements. I shati therefore, confine myself to a few introductory remarks.

Of the additional provision of Rs. 179 11 crores asked for in the current batch of Supplementary Demands, Rs. 34.82 crores are on Revenue Account, Rs. 55.29 crores

are for Capital Expenditure and the balance of Rs. 89 crores for Loans

and Advances.

The major items of additional expenditure on Revenue Account consist of Rs. 7.92 crores for payment of the States' share of Union Excise Duties, arising mainly out of the current year's Budget proposals which were not taken into account in fixing the original Appropriation and also the arrears for last year and Rs. 7:29 crores for the Posts and Telegraphs Department. Of the additional requirement of the Posts and Telegraphs Department, Rs. 49 lakhs are for payment of larger dividend to General Revenues and Rs. 3.25 crores are for transfer to Reserve Funds following a larger anticipated surplus. A sum of Rs. 4:25 erores is also required for payment of additional grants-in-aid to States of which the bulk is for the new State of Nagaland and the Union Territory of Goa, Daman and Diu, as also for agricultural production programme States.

On the Capital side, the largest single item is the additional provision of Rs. 25 crores consequent on the stepping up of imports of foodgrains and also internal procurement. Of the other items, mention may be made of Rs. 10.91 crores for large-scale acquisition and development of land and construction of residential and office buildings and of Rs. 5 crores for transfer to the Special Development Fund, following larger anticipated assistance from the United States of America under PL-480. A sum of Rs. 4.27 crores is also required for the purchase of additional stores by the Posts and Telegraphs Department.

Under Loans and Advances, Rs. 85 crores are required for payment of loans to State Governments, the bulk

of which comprises Central assistance to speed up the pace of development plans in certain sectors, notably power and agriculture. The rest of the provision for loans to States is mainly on account of additional short-term credit for purchase and distribution of fertilisers, seeds and pesticides and for meeting interest charges on loans for irrigation projects. A provision of Rs. 3.75 crores has also been made for loans for rehabilitation of displaced goldsmiths. In addition, a sum of Rs. 4 crores is required for being advanced to the Industrial Finance Corporation to enable it to meet the demands of industrial concerns for financial assistance.

I do not wish to take the time of the House in explaning these proposals further. I shall however, try to meet points that hon. Members may wish to raise during the Debate.

The question was proposed.

श्री विमलकुमार मन्नालालजी चौरडियाः (मध्य प्रदेश): उपनभापित महोदया, यह जो पूरक ग्रन्दान का बिल प्रस्तुत है उसके लिए निकेदन है कि मूल में जब बजट बनाया गया था उस बजट के मान से थोड़ा परिवर्तन होता तो पराव नहीं कहा जाता। किन्तू इस समय इतनी ग्रधिक रकम के लिए मांग करना न्याय मंगत मालम नहीं देता है। मूल बजट में किसी ग्राइटम के लिए रकम मांगना स्रोर फिर उस रकम को खर्च नहीं करना स्रोर बाद में पुरक मांग कर दूसरे मद में खर्च करना श्रीर फिर इतनी श्रधिक रकम मांगना यह भ्रच्छे बजट का द्योतक नहीं है। वैसे ते। हमारे टी० टी० कष्णमाचारी जो अपनी प्रणंसा में कुछ भी कहना नहीं भुलते हैं कि हम तो इतना ग्रच्छा काम करने वाले है परन्तु यहां पर जो इम तरह की व्यवस्था की जाती है वह कुछ ठीक लगती नही है। इतना ही नही, जो हमारा सत्तारूढ दल है जिसकी वजह से जनना के ऊपर दिन प्रति दिन टैक्स का भार

बदना ही चला जा रहा है, उस टैक्स को

.वसूल करने के लिए वे खर्च तो बढाते ही चले जा रहे हैं मगर काम उस हिसाब से नही हैं। रहा है जितना कि होना चाहिये था।

उदाहरण के लिए डिमान्ड नम्बर २७ है जिसमे सपर प्रााफट टैक्स, भरचार्ज स्नान इन्यम टैक्स तथा सी० डी० एस० के कारण श्रापने खर्च की माग की है स्रीर इनके लिए विशेष स्टाफ रखा है इसलिये रकम की माग की है। मगर इसमें से मी० डी० एन० तो खत्म हो गया हे जिसकी वजह से श्रापके पान काफी स्टाफ बच गया होगा किन्त उस स्टाफ को श्राप कम नहीं कर सवते। खर्च बढ जाता है कह कर के म नहीं हो लकता। साथ ही इसका काम बढने वाला था इसकी कल्पना मल वजट के समय ही थी, अतएव मल बजट में ही इसकी व्यवस्था की जा मकती थी। मगर ग्रापने मल बजट मे इस चीज की व्यवस्था नहीं की और बाद में स्नापकी नये स्रधिकारियों की संख्या बढाने की याद ग्राई ग्रौर पूरक माग पेश करके स्राप कर्मचारियों के लिए धन चाहते है जो कि एक अच्छे बजट बनाने का तरीका नही कहा जा नकता है। इतना ही नहीं जब सी० डी० एस० लाग किया गया था तो उसके लिए काफी कर्मचारी नियुक्त किये गये मगर भव सी० डी० एस० तो खाना हो चुका है मगर जो उसके लिए स्टाफ था वह वही पर रहने वाला है। इस तरह से मरकार जब कोई नई योजना प्रारम्भ करती है तो उसके लिए नया स्टाफ नियुक्त करके खर्च बढ़ा देती है ग्रौर जब वह योजना खत्म हो जाती है तो उसके पश्चात खर्चा कम करने की बात कर नहीं सकती है, इस तरह की जो सरकार की मनोवृत्ति है वह ठीक मालुम नही देती है।

इतना होने के बाद में हमारे यहा जितने इन्कम टैक्स के केसेज का असेसमेंट होना चाहिये था उतना नही हो पा रहा है। स्टाफ बढने के कारण केसेज का ग्रसेसमेट का बनाए रखना घटना तो दूर रहा बिलक दिन प्रति दिन बढता ही चला जा रहा है श्रौर श्रधिकारियों के जो निर्णय होते है उनका भी परसन्टज घटता ही चल। जा रहा है। मै ग्रापका ग्राकडे बताकर निवेदन करना चाहता ह कि किस तरह से ग्रसेसमेन्ट क पासेन्टेज घटता जा रहा है। १६४५.४६ में ७१ ३ परमेन्ट केमेज ग्रसेम विये गये. १९५६-६० नें ६६,६ प सेन्ट केसेज असेम किये गये, १६६०-६१ में ६६.१ परसेन्ट केमेज असेस किये गये. १६६१-६२ में ६४ ८ परमेन्ट केमेस ग्रसेम किये गये. १६६२-६३ मे ५६ ४ परसेन्ट केसेज असेस क्षिये गये।

Bill. 1964

इस तरह से जितने अधिक कर्मचारी बढाये गये थे उसके हिसाब से ज्यादा केमेज का भ्रमेममन्ट होना चाहिये था। मगर देखने मे यह आया है कि जितने अधिक कर्मचारी बढ़ाये गये उतने ही कम केसेज का श्रसेममेंट हम्रा। जैसे जैसे स्टाक बढता चलागया वैसे वैसे कैसों का ग्रसेसमेन्ट भी कम होता चला गया । तो मेरा निवेदन है कि वित्त विभाग ग्रीर विभागों से यह अपेक्षा करता है कि वे कम स्टाफ में ज्यादा से ज्यादा काम करके दिखलाये मगर स्वयं के विभाग में जो गडबडी चल रही है उसकी म्रोर वह नही देखता है। हमारे यहा जो टैक्स देने वाले है वह चाहते हैं कि हमारे केसेज का जल्दी से निबटारा हो जाय मगर सरकार की जो गति है वह बिल्क्ल ही उल्टी चल रही है। ऐसी स्थिति में मैं शासन से निवेदन करूंगा कि सी० डी० एस० की वजह से जो स्टाफ बढाया गया था वह ग्रब केसेज के निबटारे की गति तेज करने में काम में लिया जाना चाहिए।

दूमरी बात मैं डिमांड नम्बर १ ७ के बारे में कहना चाहता हूं जिसके प्रनुसार म्रास्ट्रेलिया की सरकार २००० टन कागज टैक्स्ट ब्क्स छापने के लिए देगी श्रीर यह कागज सब प्रान्तीय सरकार को दिया जायेगा।

उपसभापित महोदया, श्रास्ट्रेलिया सरकार के साथ जो इकरारनामा हुआ है उसके ग्रनसार इस तरह का जो कागज मिलेग

[विमलकुमार मन्न लालजी चौरडिया]
वह प्रान्तीय मरकारों को टैक्स्ट बुक्स छापने
के लिए बांटा जायेगा। मुझे इस संबंध में
एक कहावत याद ग्रागई है "इजीली बारोड,
इजीली स्पैन्ड" "माले मुफ्त दिले बेरहम"।
ऐसी नीति हमारी सरकार की भी है।
हमारे मध्य प्रदेश की सरकार ने जिस तरह
की टैक्स्ट बुक्स छापी ग्रागर उसी तरह से
इस कागज पर भी टैक्स्ट बुक्स छापी जायेंगी
तो सारा ग्राप्ट्यय होगा।

मध्य प्रदेश सरकार ने जो टैक्स्ट बुक्स छापी वे गलत छापी जिसके परिणाम-स्वरूप २६।। टन वजन की किताबें रही **को** भाव बेचनी पड़ीं । ग्रास्ट्रेलिया से जो कागज ग्रा रहा है वह मुफ्त में आ रहा है और उसको सब प्रान्तों में बांटा जायेगा । तो मैं यह मालूम **करना चाहताहूं कि जिस तरह कम-**श्रक्ली का काम मध्य प्रदेश की सरकार ने टैक्स्ट बुक्स छापने में किया क्या उसी तरह से और भी प्रान्तीय सरकारें करेंगी? मध्य प्रदेश सरकार ने गलत किताबें छापकर जो काम किया है क्या इस कागज का उपयोग भी इसी तरह की किताबें छापने में किया जायेगा जिसकी वजह से मध्य प्रदेश की सरकार को सब किताबें रदी के भाव बेचनी पड़ी? जिस भयंकर रूप से मध्य प्रदेश सरकार ने गलत किताबें छापकर कागज का दूरुपयोग किया है वह न्यायसंगत नहीं है भौर इसलिए मैं शासन को चेतावनी देना चाहता हूं कि मेहरबानी करके वह इस बात को देखें कि इस कागज का दुरुपयोग भी उस तरह से न होने पावे। मध्य प्रदेश सरकार ने इन किताबों को छापने में, १,२६,१७६ रुपया खर्च किया ग्रौर भ्रंत में उन्हें रही के भाव बेचना पड़ा। इसी तरह से जो कागज ग्रास्ट्रेलिया से ब्रारहा है और भिन्न-भिन्न प्रान्तों को वांटा जायेगा उसका भी इस तरह से दूरुपयोग नहीं होना चाहिये। इस दृष्टि

को सामने रखकर शासन को कुछ न कुछ कदम अवश्य उठाने चाहियें। उसको यह स्याल नहीं करना चाहिये कि आपसी करार के कारण जो कागज मुफ्त में आया है उसका सदुपयोग हो या दुरुपयोग चिंता नहीं। अगर मध्य प्रदेश की तरह इस कागज का भी दुरुपयोग हुआ तो यह न्यायसंगत नहीं कहा जायेगा।

Bill, 1964

इसके बाद में डिमान्ड नम्बर १२० के सम्बन्ध में कहना चाहता हूं जो करन्सी ग्रीर क्वाइनेज के संबंध में है। उपसभापति महोदया, जब से नया पैसा शुरू हुआ है तब से ग्रामीण क्षेत्र में इस नये पैसे को एन० पी० की जगह "नेहरू पैसा" कहा जाने लगा है। जिस तरह से भिश्ती ने चमड़े का सिक्का चलाया था श्रौर जनता ने उसे उपेक्षा की भावना से ग्रहण किया था उसी तरह से नये पैसे को भी उपेक्षित मानती है ग्रौर इसको नया पैसा नहीं कहती बल्कि वह "नेहरू पैसे" के नाम से ग्रामीण क्षेत्र में चलता है। यह सिक्का इतना छोटा है कि भ्रगर जेब में पड़ा हुआ है तो हाथ डालने पर भी वह हाथ में नहीं ऋता है। इस तरह से ग्रामीण जनता ने इस नये पैसे को "नेहरू पैसा" कहना शुरू कर दिया है। इसलिए मेरी सरकार से यह प्रार्थना है कि जो छोटे छोटे सिक्ने हैं उनकी इतनी छोटी साइज है कि जिसका वजह से ग्रामीण जनता को काफी परेशानी का सामना करना पड़ता है। इतना ही नहीं, शहरों में इस छोटे सिक्के की कमी की वजह से काफी परेशानी होती है। जब कोई डी०टी० यु० बस में सफर करता है तो ये छोटे सिक्के नहीं होने की वजह से उसको न्कसान होता है स्रौर दिन प्रति दिन छोटे सिक्के की कमी की वजह से कठिनाई बढ़ती ही चली जा रही है। इसलिए मेरी आपसे यह प्रार्थना है कि आप जो डिमान्ड हमारे सामने लाये है उसमें भापको तीन नये पैसे का सिक्का बनाने के बारे में जल्द से जल्द निर्णय करना चाहिये भीर इस सिक्के को जल्द से जनता के सामने लाना चाहिये ताकि उसे जो कठिनाई का सामना करना पड़ रहा है वह किसी सीमा तक दूर हो जाय।

इसके बाद में डिमान्ड नम्बर १२६ के बारे में कहना चाहता हं जिसके द्वारा भाप स्टेटस की लोन देते हैं, योजनाम्रों को कार्यान्वित करने के लिए। इसमें प्रदेश की चम्बल योजमा के लिए धन जाने की बात लिखी हुई है। उपसभापति महोदया, चम्बल योजना का इतिहास बडा विचित्र है। यह निर्विवाद है कि पह बांध बडा मजबत बना है श्रीर धच्छा बना है किन्तु इस बांध से पूर्व के शासकीय प्रशासन के ग्रनसार जो नहर १६५५ में निकल जानी थी वह मब तक १६६४ तक नहीं निकली। दस साल का समय व्यतीत हो चका है मगर श्रभी तक पह नहर बनकर तैयार नहीं हई। इसलिए मेरी सरकार से प्रार्थना है कि जो धन प्रान्तीय सरकारों को योजनाओं के लिए दिया जाता है उसका उचित तरह से प्रयोग किया जाता है या नहीं, इस चीज को केन्द्रीय सरकार को देखना चाहिये ग्रीर उसी के हिसाब से प्रान्तीय सरकारों को लोन देना चाहिये।

सब मैं डिमाड नम्बर १२६ के बारे में कहना चाहता हूं। एक फर्म का खाद के सायात के माल को छड़ाने और भेजने के लिए एजेंट बना दिया गया। जब इस फर्म ने माल का छड़ाया और भेजा तो खाद में १२४७ टन का बसी पाई गई। हमारा सरकार ने इस फर्म ने खाली थैलियों, डैमरेज खाद की बसी तथा दूसरी रिक्वरी के लिए क्लेम विया मगर इस फर्म ने इस क्लेम कर दिया मगर इस बारे में लम्बा चांड़ा हिसाब मांगा। वास्तव में हमारी सरकार की जो मांग थी

वह वाजि व थी किन्तु हमारे सरकार के जो अधिकारी हैं उन्होंने इस फर्म के साथ कत करार किया था वह तो भगवान ही जाने जिसकी वजह से उसने काउन्टर क्लेम कर दिया । जब कोई फैसला नहीं हो सका तो एक माविदेटर मकर हम्रा जिसने फर्म का वलेम साबित कर िता स्रीर सरकार को २.४५,११२ रुपया दना पडा । ऐसी स्थिति मे किसकी गलती थी, यह बात भभी तक समझ में नही ब्राई। हमारे ब्रधिकारियों ने इस फर्म के साथ जो करार किया था भ्रगर उसकी वजह से सरकार को इतना रूपया उस फर्म को देना पड़ातो उन श्रधिकारियों के खिलाफ सरकार ने क्या कार्यवाही की? भगर इस तरह का करार नहीं किया होता तो फर्म को काउन्टर क्लेम करने की हिम्मत नहीं होती। यह तो वैसी ही बात हो गई 'पूत मांगले गए तो खसम भी खोया"। इसलिए मेरी सरकार से प्रार्थना है कि जिस अधिकारों ने उस फर्म के साथ करार किया था और जिसकी वजह से सरकार को इतना रूपया काउन्टर क्लेम का देना पड़ा उसके खिलाफ सख्त कार्यवाही करनी चाहिये और उन्चत सजा दो जानी चाहिए ।

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इन गब्दों के साथ मैं प्रार्थना करूंगा कि जो माग की गई है उसका उचित रूप से सदुपयोग किया जाएगा श्रौर जो गलती करने वाले कर्मचारी हैं उन्हें भी उचित सजा दी जाएगी।

THE DEPUTY CHAIRMAN: Dr. Seeta Parmanand.

Shri Bhupesh Gupta (West Bengal): Madam, I requested that Mr. Krishnamachari should be present in the House because I have to speak about him as the Finance Minister of the country. In this connection before the House started I asked the office to send a message to him so that he should be here so that I am not accused of making an attack when he was not present in the House. Not necessary for him technically anyway but I wanted to make a forthright attack

[Shri Bhupesh Gupta.] on him in his very presence and I would like to hear what he has to øay.

DR. SHRIMATI SEETA PAR-MANAND (Madhya Pradesh): Madam Deputy Chairman, I have very little to say at this time; though one could say a lot on every item this is not the appropriate time to say them while speaking on the Appropriation Bill. Yet I would not like this opportunity to pass without making one or two observations. When Government is 50 anxious to raise money for giving various benefits under its new schemes for doing social justice and especially in the sphere of giving family pensions and other things, when Government is anxious to provide for defence requirements at all costsand that has become more necessary-Government should see that wastage at every stage is stopped and wherever there is wastage the people responsible for it should be adequately punished.

I would like to refer to the observations of the Public Accounts Committee over trading in foodgrains in the last Report submitted. Nearly Rs. 27 crores loss has been incurred and it says further that loss in gunny bags alone in the Calcutta port is to the extent of Rs. 6 lakhs and odd. loss in terms of money value today might seem to be a trifle, but what is important is that the Audit Reports should not be taken for discussion 50 late. Then three or four years elapse and then the officers responsible for those particular actions resulting great loss-or it may very well that it is corruption-cannot be proceeded against. Time and again Ministries come forward with the excuse that the officer concerned has retired. If the rules of service do not permit of action being taken against an officer who has retired, then they should be changed. Very often Ministries know

which officers are responsible while the case is under investigation for three years, four years and sometimes seven years. Even when cases have been brought to the notice of the Public Accounts Committee, and I am referring to the Works and Housing Ministry in particular and the Railways, where these things happen on a large scale, the Ministries not only do not see that before the officer retires, a certain amount of his provident fund is kept aside or his full pension is not given or a note is made to that effect so that due to negligence the officer may not escape scot-free, but the officer sometimes is given promotion during pendency of the inquiry. And it is left to the Public Accounts Committee to point this out. This is a sad state of affairs and reflects very badly on the administration. One would have thought that with this kind of experience year after year during the last fifteen years the state of affairs would improve, but it has not been so.

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The second thing I want to point out is this. Sometimes when a wrong officer has been proceeded against-maybe through a mistake, maybe through favouritism and in cases in the Works and Housing Ministry it has been a case of favouritism—the concerned officer was not promoted. His promotion was stopped and the other officer who really should have been punished and was guilty was actually given promotion. One after the other, three Public Accounts Committees brought particular case to the notice of the Government and yet the reply was that already the case has been examined by Government and necessary action has been taken. Well, I think, even for this type of reply there should be a small enquiry by a Parliamentary Committee. Neither the Ministry nor the Minister who replies based on the information given by the Ministry should be allowed to get off with such replies. I feel if

Government is serious about rooting corruption the Gove: nment should never say that the action for rooting out corruption for the time being will be restricted to certain classes of people and that is, the officers only. It should be against peo ple in the public, that is, the business people and even the Ministers less the dictum given in the 'Gita' is followed and Government is shown to be aware of the fact, people will not take the Government seriously:-

"पद्यदाचिरत श्रेष्ठस्तत्तदेवेतरः जन् । स यत्प्रसाण कुरुते लोकस्टदावतर्वे ।."

People follow the example set the highest level. Again and again it was pointed out in the Congress, in public speeches by Congress leaders and others that it is not enough to be honest, but it is also necessary to be to be honest. So, wherever there has been any public charge of any unfair or any suspicious behaviour on the part of anybody from the topmost to the lowest grade, even a 'chaprassi', that should be proceeded against. Reports of the Public Accounts Committee are replete with action taken against Class IV Class III people but the Class I officers have again and again gone scotfree What is the use? They become emboldened and these are the people who corrupt even people higher up

Having said that, I do not want to take much time of the House I will refer only to one matter and that is about the very hopeful promise given about holding the price line, particularly as far as labour is concerned by the then Labour Minister and now the Home M nister with the result that during the last eight months people have lost all hopes about getting relief in lowering prices. Instead of the price line being held, prices have gone higher I feet that if it is not possible for Government to take

up such a vast problem as the distribut on of foodgrains at fair prices or to stop hoarding and profiteering, Government at least should see that those people whose income is below Rs. 300 a month are given—as was stated by INTUC as well as the Hind Mazdoor Sabha yesterday before the Government in the Labour Ministrysome subsidy until the Government is able to have a look around. The excuse is that due to the vagaries of the seasons the prices of foodgrains cannot be stabilised and therefore. the movement of foodgrains is affected These things will not satisfy the people

I feel, in short, if we are to have a socialist pattern or whatever pattern it may be called-because there is nothing much in a name-what is required by the common man is that he must feel that after a period of fifteen years he is able to live a little better We ourselves, Madam, felt when we joined or when we came into politics and we started working that we would produce a wonderful pattern of society and bring about happiness. But for some reasons, which, of course, we do not know, things have become otherwise It is, therefore, necessary for the Government to take a right about turn and tegin putting its house in order by some of the things that I referred to just now

Thank you.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, after what has happened in the morning I would have liked to participate in this debate but for the fact that today is the last day of the Session and I thought that we shall be failing in our duty if we do not declare in this House before we adjourn that the economic destiny is in very unsafe hands in the hands

[Shri Bhupesh Gupta.] of Mr. Krishnamachari. I will presently make out why I say so and I think betimes we must wake up to the dangers ahead or else we will have to pay a heavy price. Mr. Krishnamachari was in charge of Finance Ministry between 1956 and 1957. As we all know, he is back to his post again in the empire of Finance Ministry but with a difference. In 1956-57 the Prime Minister was in his full stature of active leadership. There was also Shri Govind Ballabh Pant and there were other leaders also. We did not agree with the policies of the Government and the leaders at that time nor do we agree with But the fact them now remains that the set-up at the top today in point of fact at least is---why I mention this thing is because it has a bearing on the psychology bearing of Mr. T. T. Krishnamachari and a bearing on policies also. can give certain orientations in given set-up, if it is favourable him within the framework of the policies of Government no doubt, within the coterie of the ruling topnotchers today. Before, when he was the Minister, before he was sacked or got himself sacked, whatever it is, at that time there was a situation where some of his ambitions could be bridled, because of the fact that certain factors were not so favourable to him. and I have mentioned those factors. Today Mr. Krishnamachari has captured his empire when there is little to bridle him. The leadership is in a state of terrible chaos. We do know what the trinity is for We have a trinity leadership today, we told, of Mr. Nanda, Mr. Lal Bahadur and Mr. Krishnamachari. The celebrated trio constitute the de facto leadership of the country. But the more we see of this trio the greater we feel disappointed, especially one who is in-charge of the finances of the country and in that capacity of many things, the economic destiny of the country. The more we see of it. the more we are reminded of past antecedents and the more we

feel apprehensive of what lies in store for us in the future. Therefore, I say that when this Minister comes before the House for grants or supplementary grants, we have to make our voice known.

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Today, therefore, I say that this setup is changed to some extent and leadership is at a heavy discount, and Mr. Krishnamachari is nothing if he is not an opportunist. He knows how to flourist in that situation the confusion in the leadership; he is a pastmaster in that thing. If I look back upon the career of that gentleman I see that he had flourished in situations which were favourable to him at the cost of others. I need not go into the far past, but that is how we see that from the Cadburys and Lever Brothers he comes to the Ministry of Commerce and Industry and issues licences right and left so much so that a Secretary of the Commerce Ministry had to admit by publicly writing in the "Economic Times" that as a result of the policy the country lost foreign exchange heavily and so on that foreign assets were dissipated. That is what was said by the Secretary of the Ministry of Commerce and Industry at that time. An article appeared in the "Economic Times" of London, Now today he is back again. Very well, he is there to call us traitors and so on. Let him say so, but I ask hon. Members opposite not to be carried away by political diversions but look at Mr. Krishnamachari straight in the face, assess him correctly and see what he is and what he is going to be, and come to your conclusion.

Madam Deputy Chairman, anyhow as far as the Finance Ministry is concerned, the Finance Minister is just one of the Ministers Finance Ministry is not just one of the many Ministries. It has powers. It has a kind of veto over various other Ministries. It directs the policies in many ways of planning, of

the economy of the country Therefore, it is a pivotal Ministry that way as far as the internal affairs of the coutnry are concerned. Here we find that Mr. Krishnamachari, having got back to the empire he had lost after the infamous Mundhra deal, is in a frenzied drive today to recapture his empire, and he is not restrained his drive to establish personal con**trol** over it, within the framework of the broad Government policy. That is the position we must take note of

Now the collective responsibility of the Cabinet has long become a constitutional fiction It has become myth in our public life Where is the collective responsibility? Does Finance Minister care for collective is an egotist. responsibility? He conceited individualist in every fibre Collective responsibiof his being lity is anathema to him He does not understand it nor does he believe in it. When the Prime Minister was an active force, well, perhaps there was some kind of supervisory control. Today he is one of the trios, one of the three musketeers of the Government He is one of them, but the worst type of musketeer is perhaps Mr. Krish**na**machari

SHRI P. N. SAPRU (Uttar Pradesh): Madam, on a point of order

SHRI BHUPESH GUPTA: No point of order. Please do not disturb me.

THE DEPUTY CHAIRMAN. What is your point of order, Mr Sapru?

SHRI P N SAPRU: It is not my **habit** to interfere with my friend when he is speaking But what I would like to know is, where is the evidence that there is no collective responsibility of the Cabinet today? We cannot go by newspaper reports or by gossip in the lobbies, but we **23**RS—2

must have some evidence before to show that there is no collective responsibility That, I think, is a matter he must keep in mind.

SHRI BHUPESH GUPTA: I can well understand Mr. Sapru's enquity I shall try to satisfy him I do not know if I will succeed.

Madam Deputy Chairman, the hon-Congress Members are in the habit of applauding the Treasury Benches irrespective of merits. They applauded when Mr. Krishnamachar, took over from Mr C. D Deshmukh applauded Mr Krishnamachari then. They applauded when Morarji Desai came in They applauded when he went out under the Kam-Plan. They applauded again Mr Krishnamachari when he came in They are in a perpetual state of applauding him now. This is what they do our Congress Benches. May I ask: Are you satisfied with the role of Her Majesty's bodyguards in the Buckingham Palace who have nothing to do except to salute the sovereign when she passes in and out of that palace, no matter who that sovereign is? That is what they are doing. applauding the Minister forgetting all his past Mr Sapru for whom I have got the greatest personal respect, will remember his speech on the Mundhra deal when he had the courage to say very strong things against Mr Krishnamachari. I do not know if he remembers that but I do.

SHRI P N. SAPRU: I remember.

GUPTA: SHRI BHUPESH These words resound 1n my ears, brave words, forthright words, honest words. Therefore, we must recall that to mind because we cannot forget that Mundhra deal and the Chagla Enquiry Commission. I have got the Commission's report here today

SHRI M R SHERVANI (Uttar Pradesh): Madam on a point of order. [Shri M R Sherwani]

We are discussing the Appropriation Bill We are not discussing an individual Minister or an individual person S_0 M_T Bhupesh Gupta's speech is absolutely irrelevant for the purposes of the Appropriation Bill

SHRI BHUPESH GUPTA No, no. It is appropriate here

THE DEPUTY CHAIRMAN This is his introduction

Shri Bhupesh Gupta. This is the speech. If I do not have faith in that Minister, it is my right to say that Please do not take away my right. This is not the introduction. This is the theme of my speech. Let me recall the Mundhra deal, 12 Noon because I do not have faith in these gentlemen. Therefore I have to point out to the House the facts and carry the House with me.

Madam Deputy Chairman may I remind you of some of the things that happened? I have got, as I have said the Chagla Commission's Report and the accounts of the evidence are there also And the sad history is this that Mr Chagla, the judge is sitting on the Treasury Benches as the Leader of the House, Mr Krishnamachari the accused, is sitting in the same House and also in the other House as the colleague of Mr Cnagla on the same Treasury Benches One of the principal accused MrKrishnamachari, was indicted by a Congressman the late Mr Feroz Gandhi He is now a colleague in the same Cabinet I do not know how they feel about each other but it is an embarrassing sight to many of us I do not know what Mr Feroz Gandhi would have felt had he been alive

Shri N M LINGAM (Madras). He was not one of the accused, but only a witness

SHRI BHUPESH GUPTA know but the only missing link is Mr Mundhra Bring him h re, put him up We can get a trinity of the Mundhra case On one good side is Mr Chagla there are the two accused The central figure the shooting star is Mr Mundhra The star of Mr Mundhra has fallen in the financial world but the star of Mr Krishnamachari never falls, it seems, thanks to the Congress regime It is shooting up all the time well, under all kinds of blessings Madam Deputy Chairman, we have the Enquiry Commission's Report Both the accused and the judge are together in the same Cabinet and the other accused the central figure is not there, if we put it perhaps in that way Mundhra's spirit pervades this Ministry, that is what I say Mundhra may not be physically present as the others are, but his spirit pervades this Ministry. I say this thing because the Finance Minister is opening the door wide open to monopolists out of which class comes that little Mundhra. Mundhra was not dropped from the heavens, Mundhra came from these monopolistic circles He corrupted the Government he corrupted the Minister he corrupted the officials, and ran away after giving one lakh of rupees to the Congress fund, with one crore and twenty-five lakhs

SHRI C D PANDE (Uttar Pradesh) He was sent to Jail.

SHRI BHUPESH GUPTA: Such is the bargain.

Shri C D PANDE He went to jail and suffered for his deeds.

SHRI BHUPESH GUPTA. Went tojail? When you sent him to jail, he could get out of the prison van and then was put in again Why should it not be ... (Interruptions) Mr. Krishnamachari is made the Finance Minister, you cannot expect the policeman not to be very corrupt.

Shri C. D. PANDE: To charge him with corruption is very unfair. And moreover, is it not a fact that there was a time when people like Shri Bhupesh Gupta used to adore him as the man who destroyed the maneaters i.e. the capitalist class?

SHRI BHUPESH GUPTA: I am coming . . .

Shri C. D. PANDE: He was supposed to be the destroyer of maneaters. (Interruptions) People adored him and the late Feroz Gandhi . . .

THE DEPUTY CHAIRMAN: Mr. Gupta, for a diversion, please make your speech on the Bill a little.

Please SHRI BHUPESH GUPTA: don't try to advise me. This is an Appropriation Bill. I have no faith that Minister. (Interruptions) in Chairman. Mr. Madam Deputy Krishnamachari appeared before the Chagla Commission. This is the man with whom we are concerned, we are concerned about the money matter. And in his evidence before the Chagla Commission he said that he had no knowledge of the entire purchases of the Mundhra shares by the LIC, and that is what he said:-

"Shri Chagla: Was it correct that Shri Mundhra saw you in February, 1956?"

Then, Shri Krishnamachari said:

"It might be that he saw me in my capacity as Commerce Minister."

And he says here:

"It is not so simple, my Lord. It is rather complicated."

He did not at all give any indication of it. Then he said in reply to another question that it would be necessary in the interest of getting at truth to separate the identity of Mundhra from the identity of the concerns connected with him. That would help to clear the atmosphere. He wanted the identity of Mundhra to be separated from the identity of the Mundhra concerns. This is the subtlety of Mr. Krishnamachari before the Chagla Commission. He wants to play that subtlety again here (Interruptions) when he makes those Budget proposals. Therefore, I say it makes interesting reading that he wanted to make Mr. Patel, Mr. Kamath and so on as scape-goats and wanted to get away. That was the situation

THE DEPUTY CHAIRMAN: What is your object of referring to all this, Mr. Gupta?

An Hon. MEMBER: He is wasting our time.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): May I ask you whether it is in order? You said that it was only an introduction but he says that this is the main theme.

SHRI BHUPESH GUPTA: Yes.

THE DEPUTY CHAIRMAN: The main theme of Mr. Bhupesh Gupta's speech is irrelevancy.

Shri BHUPESH GUPTA: Madam, you cannot say so. How can you? When the Budget . . .

(Interruptions)

DIWAN CHAMAN LALL (Punjab): On a point of order.

(Interruptions)

I know that my friend, Mr. Bhupesh Gupta, will permit me to raise a point of order. The point of order is in relation to rule 200. Would you

[Diwan Chaman Lal.] kindly look at page 103 of your copy of the Manual? And you will find the second portion of rule 200 saying:

"A member while speaking shall not-

. . . .

(ii) make a personal charge against a member:".

What I find now from Mr. Bhupesh Gupta's speech is that he has entirely devoted—as he himself says—his speech to making a personal charge against the Minister

Shri Bhupesh Gupta: I ask you to leave it out because Ministers are liable to personal charges. The other day you saw what a personal charge was made on the Profumo affair in the House of Commons. It is there. I am making a charge not on the person of a Minister but on a Minister of the Government. All that I mention relates to him as a Minister of the Government when he was a Minister there. No personal charge as such is there

THE DEPUTY CHAIRMAN: Anyway Mr. Gupta the Bill has been allotted one lour. You have taken fifteen minutes. Now, wind up.

SHRI BHUPESH GUPTA No, Madam, I will not. I am not going to do that. (Interruptions) I said, I will speak on that.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): On a point of order I have been hearing this whole exchange of words from the morning, but I have to make one submission You have been very generous to say that it is only a digression or it is a speech of irrelevance. I fully support the point of order raised from the other side of the House because any Minister can be censured only by a substantive motion (Interruptions) Yes, every Member. A Member has the right to criticise the policy of a particular Minister, pertaining to the Bill that is under discussion or that is on the anvil of the House. But if he has to censure the Minister for any particular conduct of his whether that of the past or of the present, he can criticise the Minister only on a substantive motion of no confidence or censure. Therefore, I want a clear ruling from you, because it is . . . (Interruptions) I have not finished, and I hope that Mr. Bhupesh Gupta will not behave with me as if he is behaving with the Congress Members. (Interruptions) There may not be much difference. But the only difference is that I cannot allow that bullying with me. So. submit . . . (Interrup-I would tions)

SHRI BHUPESH GUPTA: You are allowing him to speak like that on a point of order, accusing me of bullying him. Is that a point of order?

THE DEPUTY CHAIRMAN: I have allowed him to speak

SHRI CHANDRA SHEKHAR: Madam Deputy Chairman, I would submit that it is a question of the decorum and dignity of the House. I hold no brief or I have no very high words about any Minister whosoever the Minister may be but I only want that the rules of procedure of this House must be maintained and I want your clear ruling whether any Member can charge any Minister or any other Member. He can criticise his policies pertaining to the Bill but if he wants to censure him, he must bring forward a motion of no confidence or a censure motion. I want a ruling on that

SHRI BHUPESH GUPTA: I will speak on that rule.

THE DEPUTY CHAIRMAN: Please, Mr. Bhupesh Gupta. I am in the Chair, you are not in the Chair. There is some substance in what Mr. Chandra Shekhar has stated.

SHRI BHUPESH GUPTA: Not at all. Leave that out. Please listen to me Madam.

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(Interruptions)

The DEPUTY CHAIRMAN: Mr. Gupta, if you put less of passion and more of reason then . . .

(Interruptions)

SHRI BHUPESH GUPTA: You never allow me to . . .

THE DEPUTY CHAIRMAN: I think you must come to the Bill that is under discussion.

SHRI BHUPESH GUPTA: Madam...

THE DEPUTY CHAIRMAN: You should not argue. (Interruptions.) In any case, I will not give you more than five minutes.

SHRI BHUPESH GUPTA: Why not? I will speak on both. You want to silence us.

THE DEPUTY CHAIRMAN: You have taken . .

Shri BHUPESH GUPTA: You are not going to silence me, you will have to expel me from the House today. You have to explain to me; you cannot silence me. From our group nobody will speak; I am going to speak. That is the position.

First of all let me clear the point of order. Madam Deputy Chairman, the hon. Member said—I can understand his point of order—he could have even said that in this the Ministers are not technically responsible to this House at all. I cannot say anything; he knows the Constitution perhaps well; he need not be bullied by me. But he knows it; now Ministers can always be criticised as Ministers, and even allegations may be made; anything we may say.

THE DEPUTY CHAIRMAN: Now don't branch off into another subject altogether. You come to the Bill.

Shri BHUPESH GUPTA: I will; now I am speaking on the Minister; it is my inherent right to speak about a Minister.

THE DEPUTY CHAIRMAN: You can refer to the Minister in connection with the Appropriation Bill.

SHRI BHUPESH GUPTA: On every Bill and also on this Appropriation Bill, but you are not allowing me to speak now as if this is the first time when a Minister has been spoken on in this manner in this House. We have even spoken on the Prime Minister; we have criticised other Ministers and why can't I criticise Mr. Krishnamachari? Has he become above everything? (Interruptions) Now, Madam, let me proceed please. I cannot carry on with these interruptions. You are allowing more time for interruptions.

THE DEPUTY CHAIRMAN: Five minutes more.

SHRI BHUPESH GUPTA: I will not be able to finish in five minutes, nor am I going to sit. If that is so I am not going to sit here.

SHRI SHEEL BHADRA YAJEE (Bihar); Why do you sit then?

SHRI BHUPESH GUPTA: Why are you saying 'five minutes'? You are allowing fifteen minutes for the interruptions as against the five minutes you say you are allowing me now. Are we here for that kind of treatment? You can certainly give a ruling.

SHRI N. M. ANWAR (Madras): Apart from chivalry to a lady there must be respect for the Chair, and some decency, dignity and decorum in the tone of his speech.

SHRI BHUPESH GUPTA: Therefore allow me to continue the speech. I have said nothing against the Chair. (Interruptions.) I have not said anything against the Chair. Did I say any such thing?

SHRI N M. LINGAM On a point of order, Madam I speak with all seriousness

THE DEPUTY CHAIRMAN There are hardly any points of order So you may put your question

SHRI N M LINGAM It is a vital point of order Now, assuming that Mr T T Krishnamachari used offensive language, Mr Bhupesh Gupta has outdone him in vileness of the language, and the intensity of it does not behave him to imitate a bad thing-I am not going into the merits of the case-and spoil the fair name of the House, and create a scene the like of which the House has not witnessed since its inception, I am sorry to say, Madam, that scene was enacted this morning in presence (Interruptions) your Something was done by a section of the Opposition which cannot be undone Now the hon Member abusing the privilege he has by singling out a Minister for personal abuse Is this fair? He may speak of the policies, but he is singling out a Minster and attacking him as you have been showing great indulgence to the hon Member I want to make it clear that we on this side will not tolerate for a minute this indulgence shown by you

Shri BHUPESH GUPTA Now, Madam you are allowing all this interruption.

Shri N M LINGAM You please put a curb on him (Intercuptions)
We will walk out if such a thing would be repeated

SHRI BHUPESH GUPTA Come and fight us here You are allowing all the interruptions

THE DEPUTY CHAIRMAN I want to say this; I do hope, Mr Bhupesh Gupta that you know the meaning of dignity, decency and decorum of this august House, and I do feel

that you must think over it a little and behave in the proper way not only by your words but by your demeanour as well

SHRI BHUPESH GUPTA Madam Deputy Chairman, I wish these words were uttered yesterday also, with regard to them If I have, you will please tell me which word is unparliamentary or undignified, you kindly tell me and I will stop it-I assure you Now, Madam Deputy Chairman, I was not abusing Krishnamachari here I was questioning some of his policies, and I should be allowed to do so, and here I was not quoting anybody, iI was going to quote Mr Chagla, and if his words are undignified. I cannot help it

SHRI N M LINGAM That previous incarnation, is it relevant? That happened in circumstances which no longer exist

SHRI BHUPESH GUPTA This is another point which you can make in your speech Certainly you can say if I am using any undignified language When a thing is true, don't you say sometimes things that happened in the past when you deal with the present?

SHRI N M LINGAM Af it is relevant But it is not relevant

SHRI BHUPESH GUPTA It is relevant because Mr Krishnamachari happens to be the present Finance Minister, that is the greatest relevance Now Madam Deputy Chairman, as I told you, I leave it in your hands, please save me a little; I am not going to be silenced like this

THE DEPUTY CHAIRMAN I have no further time for you in my hands; you have taken twenty-five minutes

SHRI BHUPESH GUPTA But so many interruptions have taken up most of this time THE DEPUTY CHAIRMAN: I shall still grant you time provided you talk on the Bill.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, I am entitled to speak; here on Matthai I was allowed to speak. We spoke on Mr. Krishnamachari before—we were allowed to speak. Things we say, but where you find it is undignified or unparliamentary you will please say, and I will obey, but I do not know what I am up against today.

Therefore, Madam Deputy Chairs man, I say time will have to be allowed to me; I demand the time for our entire group, for all our speakers; at the rate of five minutes for each how much it comes to, that you will please allow me. Now, Madam Deputy Chairman, here I say that we cannot have much faith in him. It is not unparliamentary. Why do I say so? It is because it is there, Mr. Chagla has said it in his report on the Mundhra deal:

"Therefore clearly there is acquiescence on the part of the Minister in the part played by Shri Patel in bringing about the transaction of the 24th of June. The lack or repudiation on the part of the Minister would go to support Shri Patel's story that the Minister had approved of the transaction in Bombay of the 24th June."

Then here is a parliamentary thing:

"In a parliamentary form of Government, Parliament must be taken into confidence by the Ministers at the earliest stage, and all relevant facts and materials must be placed before it. This would avoid difficulties and embarrassment being caused at a later stage when Parliament gets the necessary information from other sources."

I submit that Mr. T. Krishnamachari, in many matters, is not even giving full information to Parliament

even with regard to this Bill if you like this Bill. Therefore, Madam Deputy Chairman. the Attorney-General of India got up and that he was not satisfied with evidence of Mr. Krishnamachari-the Attorney-General, Mr. Setalvad, in his evidence before the Chagla Commission. Also Mr. D. L. Mazumdar revealed before the Commission Krishnamachari knew Mundhra from 1953 because he had written a note on Mr. Mundhra in 1955. Despite that he entered into that deal with Mr. Therefore these are Mundhra. antecedents and I say the same line is being followed today. I will tell you how. Mr. Chagla we cannot forget; this is why I refer to you that Mr. Krishnamachari is called upon to give up this habit. And the indications are that he has not only not given up but tries to flourish on this habit; he has thrown the door wide open to the foreign monopolists today. It was one Mundhra; now to all the British and the Americans the door is thrown wide open.

THE DEPUTY CHAIRMAN: There are far too many hon. Members to speak on this Bill. You must now wind up.

SHRI BHUPESH GUPTA: Let me finish.

THE DEPUTY CHAIRMAN: Please finish soon.

SHRI BHUPESH GUPTA: How many times have you been saying that, telling me to finish? It is almost from the start, when I got up.

THE DEPUTY CHAIRMAN: I will ring the bell and call another hon. Member.

SHRI BHUPESH GUPTA: You call the Marshal then and stop me, cut out the pound of flesh from me.

THE DEPUTY CHAIRMAN: You have already taken so much time.

SHRI BHUPESH GUPTA: But much of the time has been taken up by the interruptions.

THE DEPUTY CHAIRMAN: Provided you are relevant you can speak for a short while more and finish.

Shri BHUPESH GUPTA: I am going to be very relevant now, Madam Deputy Chairman; always relevant and now also. Therefore the question today . . .

(Interruptions)

Again interruptions. Now you stop them. I know that my numerical strength is my greatest weakness I wish I had a greater number. the number with which a motion was tabled by Mr. Jyoti Basu in the West Bengal Assembly. Well, now I do not say about that. Please allow me to deal with the policy question. Therefore I say that Mr. T. T. Krishnamachari's policy today is a policy which throws the door wide open to the monopolist sections. foreign and Indian, and here somebody said about his reference to the man-eater. Yes. said, but he has invited all the man-eaters today, not only from the Rajasthan jungles but even from the American jungles. He has enough man-eaters today. That is the difference between now and then.

Madam Deputy Chairman, here I should point out to you one thing, again Mr T. T. Krishnamachari's own statement—I hope this will not be called unparliamentary, because it is a policy matter, and he has made that statement himself.

While speaking, I think, in the other House on the 23rd March, 1957, Mr. T. T. Krishnamachari said:—

"We have served the country well and in doing so, we have served the poor man ill because we served the vested interests extraordinarily well, because we wanted the wealth of this country to grow. I knew that money was going into the black market. I knew that taxes were not being paid. I knew huge profits were being made before we gave

quantitative protection of a blanket nature."

This is what he said in the other House. Has this policy changed? No. This policy has not changed. And here, you see, I do not blame him alone for this policy. This policy is being pursued and Mr. Krishnamachari has pursued it with much greater vigour. That is my complaint against him.

Here, Madam Deputy Chairman, I draw your attention to a news item. In 1956 Mr. Krishnamachari wrote letter to Mr. Eugene Black, President of the World Bank, in which he said that the policies were being reversed or modified with a view to inviting: foreign capital. Today I find that he is pursuing the same policy with a vengeance. Let us see what he writes: to the foreign people. These are his own words. Therefore, I hope hon. Members will not take exception to this thing. He informs the World Bank that they are going to have really the old facilities for investment and so on. Just I will give one little quotation from him.

THE DEPUTY CHAIRMAN: I think that will do, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: I amsorry that will not do. I am very relevant.

THE DEPUTY CHAIRMAN: I cannot give you more time and you must listen to the Chair. Be reasonable. The House is granting you indulgence. There are other speakers also.

SHRI BHUPESH GUPTA: Should you speak against me every time? We will sit longer. Madam Deputy Chairman, I am reading out the quotation.

THE DEPUTY CHAIRMAN: I shall give you time finally up to 12-30.

SHRI BHUPESH GUPTA: I do not know. I will try. I know that.

Madam today what has happened to you and to me . . .

THE DEPUTY CHAIRMAN: No reflection on the Chair.

SHRI BHUPESH GUPTA: Good thing has happened to you and bad to me

THE DEPUTY CHAIRMAN: No reflection on the Chair.

SHRI BHUPESH GUPTA: I concede all good things have happened to voil.

THE DEPUTY CHAIRMAN: You cannot reflect on the Chair.

SHRI BHUPESH GUPTA: I cannet say even that? Nothing has happened to you Madam. Only to me bad things have happened.

Here Mr. Krishnamachari said:-

"I am hopeful that my appeal to the foreign entrepreneur to come to India will find an echo. Notwithstanding this matter of border trouble with China, there are few developing countries which offer such assurances of stability and such market prospects as India"

Then in his Budget Speech also he repeated the same thing. In an interview to a foreign press, published in the papers of the 3rd March, TTK gives assurance to World Bank Chief". • the report says:

> "Finance Minister Krishnamachari is learnt to have given assurance to the World Bank that the existing policy of restricting, as foreign equity capital to minority participation in collaborationist ventures would be given up Besides these major policy concessions, the field for investment of foreign private capital has been expanded to include public sector ventures."

That is what he said. And in the Budget Speech he repeated the same thing. Therefore, Madam Deputy Chairman, our country shall be against serious financial economic problems when foreign capital given such opportunity in this matter.

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In 1961, 361 collaboration agreements were signed with the imperiaand other Western list countries countries. In 1962 their number was 284 and 275 in 1963. Now in this background Mr. Krishnamachari says, "Come and take more and I throw the door still wider open for you to come in." He is trying to bring them in the public sector as well. Is it not a change of policy? I submit, Madam. it is clearly a modification of the Industrial Policy Resolution of 1956. The Industrial policy Resolution of 1956 did not envisage that private participation, foreign capital participation, will be allowed in the public sector much less in such an important industry as the petro-chemical industry and so on. Mr. Krishnamachari has allowed the Bokaro cement project to fall into the hands of the A C.C. Previously he was being supported by Mr. H. M Patel. Today he is supported by Mr Bhootalingam and Mr. Jha. I have got verv great material. But I do not wish to go into it. Some day somebody take it up. Therefore, I say that the entire policy of the Government has been reorientated towards giving more concessions to the monopolists on the ground that we are not in a position to build our economy.

Now, the Economic Correspondent of the 'London Daily Telegraph' writes that it was now quite a nice thing to participate in the Indian protected market and also enjoy the prestige of planning. And he asked the foreign private investor to go and invest in India. And Mr. Krishnamachari is opening the door That was said in 1961. In 1964, in spite of the policy having been changed he is asking them to come in greater numbers

[Shri Bhupesh Gupta] with more money and investment. Madam Deputy Chairman, what has happened to this country? If we go on allowing such investment to come here, this would mean another form of neo-colonialism. Today the Americans and the British want to invest in our country to exploit our cheap labour, to plunder our resources and also to put pressure on the political life of the country. And given the right type of men from their point of view to the Cabinet, we know they can play havoes on the political life of our country. That is why they are indirectly doing this thing and it will take very serious proportions.

Madam Deputy Chairman, therefore, I say that this is neo-colonialism. And these ventures Mr. Krishnamachari is encouraging. He is partisan in this matter. When the Finance Minister should fight for economic independence by eliminating foreign monopolists from the country, by putting our economy on an independent basis, at such a time we find this Finance Minister bringing in more and more foreign private investment. Underline the word "foreign private investment". Such is the position to-(Time bell rings). It spells disaster for our country. Krishnamacharis will come and go, so will many of us. But the country will remain. But we have no right to mortgage our country's economy in this manner to the neo-colonialism of the Americans and the British. It is said that otherwise we cannot develop a selfreliant economy. Now we are trying to develop a self-reliant economy depending simultaneously on foreign private investment. After all, some of the major industries are in the hands of foreign monopolists and they greater getting greater and advantage. We are telling the country that the inflow of capital is less. Yes. But what about the outflow of profit, dividends, royalties, commission charges and so on? According to our calculations it comes to not

less than Rs. 100 crores annually. (Time bell rings). As against that how much are we getting? from that we lose on account of unequal competition because our jute and tea fetch less price for the same quantity than they used to do before, whereas we are paying more price for the implements and other things that we import from the United States of America and Britain. We suffer on that score. Therefore, as you see, Mr. Krishnamachari is consciously and deliberately pushing this country in that direction.

Bill, 1964

Now monopolies. He has appointed a Monopoly Commission. What is it going to be? Now Mr. D. L. Mazumdar was heading the Company Law Administration. He accused the monopolists to some extent and he deposed before the Chagla Commission. And the first thing that Mr. Krishnamachari did after taking over the Ministry was to sack Mr. D. L. Mazumdar. virtually sacked him because abolished his department and so on. He wreaked vengeance against him.

THE DEPUTY CHAIRMAN: Please finish.

SHRI BHUPESH GUPTA: I finishing now. I do not want to quarrel with you on the last day. You have forced me to do that. The Members opposite. I regret, have said many things. Last year when I spoke against Mr. Morarji Desai I was interrupted. Nobody would listen to me then. But before the year was out Mr. Morarji was out. I do not know when Mr. Krishnamachari will be out. That shows that I was right. The Compulsory Deposit Scheme went. It went under your leadership. We did not come to scrap it. Today I am speaking in the sincere belief and this belief should be shared by all . . .

SHRI ABID ALI (Maharashtra): No, no.

SHRI BHUPESH GUPTA: It is not a party matter. He says 'no'. I know

he shares only the American dollars and nothing else. Now the position is this...

THE DEPUTY CHAIRMAN: That will do

Shri Bhupesh Gupta: I put it in a non-partisan manner. I say, I would implore the Congress Members to reconsider this thing. Today we cannot ensure planned development and promote social objectives or their realisation if Mr. T. T. Krishnamachari of the Chagla Enquiry Commission fame is allowed to have a free run. Let Mr. Chagla say whether he is unsaying what he said against Mr. Krishnamachari. The Chagla Enquiry Commission report we cannot forget. Therefore I say again . . .

THE DEPUTY CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: I ask the Congress Members to read the report again. Let us not be unjust to ourselves. You read the report again and you will see what according to a person, now a Cabinet Minister, was Mr. Krishnamachari, the Finance Minister...

THE DEPUTY CHAIRMAN: That will do. I am calling on the next speaker.

SHRI BHUPESH GUPTA: He called others 'man-eaters' but he is the biggest of all man-eaters, Indian, American or British . . .

SHRI ABID ALI: Listen to the Chair . . .

(Interruptions.)

SHRI BHUPESH GUPTA: Should that man of the man-eaters be allowed? I say it in a figurative sense. That man-eater has to be called to account.

SHRI N. M. LINGAM: I move that all these insinuations and abuses should be expunged.

(Interruptions.)

SHRI BHUPESH GUPTA: No insinuations.

THE DEPUTY CHAIRMAN: Order, order. Mr. Sapru.

SHRI BHUPESH GUPTA: Mr. Krishnamachari should be expunged from the Cabinet.

SHRI ABID ALI: All these irrelevant things should be expunged and also traitors.

SHRI P. N. SAPRU: Madam, I regret very greatly the speech which my friend Mr. Gupta . . .

An Hon. MEMBER: It is very unfortunate that you have such a friend.

SHRI P. N. SAPRU: I am very fortunate in having him as a friend. I regret the speech Mr. Gupta has delivered this morning. I think it is not fair to attack a Minister in the language in which he has done. I know that on an Appropriation Bill you can talk almost anything you like but we have to be careful to see that we do not abuse the privilege which is accorded to us by our Rules so far as Appropriation Bills are concerned. The statement which Mr. Gupta made was that we have a triumvirate of three governing this country. I do not know where he has got this idea from. Of course, I read the daily press and the daily press occasionally talks of this triumvirate. I read some weeklies. They are talking of this triumvirate and are indulging in these speculations regarding the future but I do not think that Members of Parliament should take their facts from the daily press or from the weeklies of a doubtful character. I think we need some evidence to support the view that the Cabinet is not functioning at all. I thought that there was collective responsibility for the Cabinet to the House of the People and that Mr. [Shri P. N. Sapru.] Krishnamachari cannot be held solely responsible for the Budget which has been presented to this Parliament.

So far as the Budget itself is concerned, I wish to reserve my remarks on it for the discussion on the Finance Bill. I am not going into the larger question which this Budget raises but I would like to say that a feature of the economic situation which distresses one is the high rise in the prices. The price mechanism is almost getting out of control and the common man is very much the sufferer because of this rise in the prices. I should like, therefore, in framing our financial arrangements to keep the picture of the common man before us. I should like the picture of the mother, who had to feed her babies, or the father, who has to find shoes for his sons or fees for their education, who is getting Rs. 100 or Rs. 125 or Rs. 200, kept in view. Looking at the question from this broad perspective, I must say that I have a feeling that we have been interpreting this democratic socialism in a rather narrow sense. Democratic socialism means socialism plus democracy. It means the achievement of socialism by the democratic process and I wonder if it is realised that it is not fair to the common man to finance our plans or finance our national expenditure by taxes. main burden of which falls upon him. As I said, I am reserving my remarks on the Budget for a future occasion but I think there are some good features in the Finance Bill and speaking personally I think it represents a definite improvement over the Budget which was presented to us last year. For one thing, the C.D.S. has gone by the For another thing, the Expenditure-tax has been levied and I am not sorry that the incidence of death duty about which I have been talking in the previous years, is going to be as high as 85 per cent. on fortunes above Rs. 5 lakhs. What I want to draw the attention, however, the House to certain observations which the Twentieth Report of the P.A.C. for the year 1963-64 has made

on the way that some of our Ambas-sador_s and staff behave. On page 24 the statement is made:

"Instances of irregular purchase of car were noticed in the Missions in Jeddah, Khartoum and Gangtok".

Why was it so? Why should there have been any irregular purchases of cars? Why could the cars, if they were wanted, not have been purchased in the regular manner?

Again on page 36 I find a statement which gives food for some thought to us:

"The Committee are unhappy to note that financial irregularities have been committed even by Ambassadors. In the second case particularly the Committee fail to see why the Ambassador, who drew advances to the extent of Rs. 57,000 in all on two occasions did not refund forthwith Rs. 7,246 saved by him out of the first advance of Rs. 26,667 and Rs. 5,630 saved out of the second advance of Rs. 29,058."

And further it says:

"The Committee recommend that such cases, as soon as they aredetected . . . ".

So it is not as if the Ambassador had brought that case to their notice. The irregularities were detected by the Committee and so they say:

"The Committee recommend that: such cases, as soon as they are detected, should be brought to thenotice of the higher authorities in the External Affairs Ministry so that prompt action can be taken. The Committee would also like to invite attention in this connection to their earlier recommendation contained in para 39 of their 8th Report."

These observations constitute a serious reflection on some of our Ambassadors and administrators abroad, and I think on the material before it, the Committee was justified in making those

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observations Our Ambassadors, as our Ministers abroad, are getting fairly decent salaries and they are getting fairly decent allowances, and they are occupying positions of dignity They are not Ambassadors of small countries who might indulge in gold smuggling They are the Ambassadors and representatives of a great nation and they must represent in the lands to which they are accredited the best traditions of our country I am sorry that the Public Accounts Committee should have been forced to make these observations about some of our Ambassadors

In another Report in their 18th Report the Public Accounts Committee had something to say about the Delhi Development Authority It 15 on page 17 of the Report

"It being a well-established piocedure that before any schemes are sanctioned the details as well as the estimates of expenditure are prepared and scrutinised the Committee fail to understand why delays and difficulties in execution of the schemes costing Rs 8 crores could not be foreseen by the experts in the Delhi Development Authority the CPWD. before schemes were sanctioned Since the initial difficulties are now being gradually overcome they hope that the prog ess of work on the execution of the schemes will now be accelerated"

I think this is a reflection on our experts that they were not able to foresee the difficulties in the execution of these schemes and an explanat on is needed as to how and why they came to overlook a matter which they should not have overlooked

Then Madam Deputy Charman would like to say a word about the administration of justice We need to improve the machinery for the administration of justice in our country but law's delays are proverbial and Shakespeare spoke of that in The Merchant of Venice' We find in our country long delays taking place in the aisposal of cases I know that our subord nate courts as also our superior courts are a very hard working lot and I know that they do the best they can to dispose of cases as early But the fact of the matter possible is that the number of cases instituted has gone up and the number of judges is not proportionate to the number of cases instituted But apart from that, the problem or question which has often occurred to me is whether there should not be any change in the system of recruitment of our judges whether of the superior courts or of subordinate courts This course is not the place or the occasion when I should give expression to what has been passing through my mind But I think the time has come for us to consider seriously, in the light of developments in modern jurisprudence in other countries, not only in Britain, but in other countries also changes in the administration or judicial procedures which are in force in our courty Our judicial procedures are based upon certain concepts of English law I was brought up in the traditions of English law and I have very great regard for those traditions But there are systems of law other than those which obtain in Britain which also merit our consideration There is the French contribution to law and legal procedure and that too should be considered by us with an open mind I happened to be in the Soviet Union in 1962 and Ι something of their administration of justice I do not say that I am an undiluted admirer of their system of urisprudence I rather like to read the judgment, of the older British Judges or of the younger Judges but I think for petty cases, small petty cases their system of people's courts with a judge and two assessors who have the same function as the judge but who are there only for a vear while the judge functions for three vears has something to commend itself Also there has been no effort on our part to devise a system of judicial administration

[Shri P. N. Sapru.] which in criminal cases at all events will associate the lay public with it. We had at one time the assessor system but we have given up that system also. We had the jurors in many provinces for the trial of certain cases but we have given up the jury system and courts are against the jury system. I cannot understand this antipathy towards the jury system. I think that we must associate with the administration of justice the common man. The common man must be made to feel that he is an active participant in the administration of justice and the value of the jury system is that a man's liberty and a honour are matters on which twelve jurymen or nine jurymen occupying respectable positions in life are the judges. I think there is a good deal to be said for the jury system and it is not impossible for us to devise a jury system suited to the genius of the Indian people. I think we were in too great a hurry to abolish it. We should have considered the question from a broader angle. We should have considered how jurors work in France and other continental countries and we should have endeavoured to find out how the jury system could be made effective in this country before abolishing it.

Then again, some of our State Governments do not understand clearly what the functions of a superior court of justice are and there are movements for transfer of benches of the High Court to big industrial or big commercial centres. For example, in Uttar Pradesh, there is talk of some of the work of the High Court being transferred to benches in Lucknow. Meerut and Agra too are claims to have benches of their own. I think it will be rather an unfortunate day when our High Courts do not cease to function as one court. It is of enormous advantage to have an integrated court which sits at place and which has an able and efficient Bar to assist it.

Madam Deputy Chariman, I do not wish to take more time of the House but before I close I would like to say that attention should be paid by Government and by Parliament to question of public health in this country. I do not think that you will be able to improve your public health unless your sanitation improves and your villages have clear water. Water supply in our villages is a disgrace to this country. There is no system of filtered water in some of our smaller towns and villages and for much the incidence of disease in this country our sanitary conditions are responsible. My esteemed friend, Mrs Maya Devi Chettry, reminds me that scarcity of water in many places. You find it hard to get water even at railway stations. Another system we must visualise for the future is a system of contributory health services. Now, we have such a scheme in Delhi. I am rather glad that it is there because it helps me to save part of my money but I do not understand why the scheme should be limited only to Government servants or Members of Parliament. I think it is not right to discriminate between one section of the community and another section of the community. You may start with a region, I can understand that. You may say that you cannot cover the entire country but start in a particular region and give free health services or nearly free health services for the entire population living in that particular region but to place Government servants or Members of Parliament in a privileged position is, I think, unfair. I do not like to use the word 'socialist' because I think the word 'socialism' is not understood often by those who talk I think it is not fair, it is about it. not just, it is not in accordance with our concepts of social justice that a thing like that should be done.

Bill, 1964

THE DEPUTY CHAIRMAN: Just two minutes more.

SHRI P. N. SAPRU: This is the last point, Madam.

We must ensure that we make it possible for the more talented scientists in our country to stay in our country. I know some young people who have had brilliant degrees. They have had first class degrees at Oxford, bridge and other British Universities and American Universities and they are unwilling to come out to India because they have not got facilities which they have in those countries for advanced study and research. Another factor is that the pay is small but the more important factor is that the educationist in this country, even though it is our proud privilege to have an educationist as our President and it is also our proud privilege to have as our Vice-President an educationst, the fact of the matter is that the tionists in this country are not given the respect which is their due. is not in accordance with our tradition and I think there should be a change in regard to this.

This is all that I have to say in regard to this matter and I thank you very much for giving me time.

THE DEPUTY CHAIRMAN: The House stands adjourned for lunch till 2 30 P.M.

The House then adjourned for lunch at one of the clock

The House reassembled after lunch at half past two of the clock THE DEPUTY CHAIRMAN in the Chair.

ENQUIRY RE. QUESTION OF PRI-VILEGE

SHRI BHUPESH GUPTA (West Bengal): Madam, have you considered the privilege motion?

THE DEPUTY CHAIRMAN: Well, it is being considered.

SHRI BHUPESH GUPTA: Today the House is adjourning.

THE DEPUTY CHAIRMAN Mr. Bhupesh Gupta, I have told you that I will take time to consider that

motion. I am not able to say anything just now.

THE APPROPRIATION BILL, 1964—continued.

Shri Dahyabhai V. Patel: (Gujarat): Madam Deputy Chairman, I was hoping that, in the interval that we had, tempers would have cooled down and we would meet in a calmer atmosphere, in an atmosphere in which we can discuss the problems facing this Hou e calmly and quietly. I hope no attempt will be made to restore the unfortunate situation that was there in this House during the earlier part of the session.

Madam, this is supposed to be a House of Elders and Elders might set an example to the other House in the decorum to be observed and the manner in which Members of the House should behave. It is very rarely that such things, as happened here this morning, happen in any parliamentary democracy. They have been very rare in this House and I hope, Madam, that we will not have any recurrence of such incidents again. I would appeal to hon. Members of the House to help the Chair in preserving the dignity of this House and particularly the dignity of the Chair. If Members do not co-operate in preserving the dignity of the Chair how can the Chair preserve order in the House? I hope all sections of the House will cooperate in this.

Madam, we have before us the Appropriation Bill today. We have discussed the Budget only a few days ago. The Appropriation Bill may very well be called. The Misappropriation Bill because it is for expenditure which though not approved by the Budget by jugglisg of figures the executive or the Ministry is able to get sanctioned and approved post-facto.

DIWAN CHAMAN LALL; Postfactum. 1